

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES**

**LOK SABHA
UNSTARRED QUESTION NO.4447**

TO BE ANSWERED ON AUGUST 12, 2016/SHRAVANA 21, 1938 (SAKA)

TERM OF RBI GOVERNOR

4447. SHRI S. SELVAKUMARA CHINNAYAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has proposes to revise the term of the Governor of Reserve Bank of India (RBI); and**
- (b) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) and (b): No, Madam. Section 8(4) of Reserve Bank of India Act, 1934 provides that the Governor and Deputy Governor shall hold office for such term and not exceeding five years as the Central Government may fix when appointing them, and shall be eligible for re-appointment.
